# IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH, HYDERABAD

CP (IB) 117/9/HDB/2017 U/s 9 of IBC, 2016, R/w Rule 6 of I & B (AAA) Rules, 2016

#### In the matter of

Sanghvi Movers Limited Sy. No.92, Tathawade Pune - 411 033

... Petitioner/ Operational Creditor

# **Versus**

IVRCL Limited M-22/3RT, Vijayanagar Colony <u>Hyderabad - 500 057</u>

...Respondent/ Corporate Debtor

Date of order: 27.11.2017

## CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

## Parties / Counsel present

For the Petitioner:

Shri Avinash Desai along with Shri

Khamar Kantamneni, Advocates

For the Respondent:

Shri M. Jagadish Kumar, Advocate

Per: Rajeswara Rao Vittanala, Member (Judicial)

#### ORDER

1. The present Company Petition bearing CP (IB) 117/9/HDB/2017 is filed by Sanghvi Movers Ltd (Petitioner / Operational Creditor) under Section 9 of Insolvency and Bankruptcy Code, 2016, R/w Rule 6 of the Insolvency & Bankruptcy (Application to the Adjudicating Authority), 2016, by seeking to initiate Corporate Insolvency Resolution Process (CIRP) in respect of IVRCL Ltd (Respondent / Corporate Debtor).

2. After hearing the case, this Tribunal issued notice to the Petitioner / Operational Creditor vide order dated 27.09.2017, extending the Petitioner an opportunity, before rejecting the application to rectify the defects as pointed out. The Petitioner also filed an affidavit dated 8<sup>th</sup> November, 2017, by inter-alia seeking to withdraw the Company Petition, with a liberty to approach again after following law.



Aggrieved by the said order, IVRCL (Respondent /Corporate Debtor) have filed an appeal before the Hon'ble NCLAT and Hon'ble NCLAT vide final order dated 21.11.2017 passed in CA (AT) (Ins) No.253 of 2017, allowed the prayer made on behalf of the Operational Creditor, and dismissed the application filed under Section 9 of the I&B Code before the Adjudicating Authority, as withdrawn, with a liberty to the Operational Creditor as prayed for. Accordingly, the Adjudicating Authority is directed to close the C.P.

4. Hence Company Petition bearing CP (IB) No.117/9/HDB/2017 is disposed of as withdrawn, granting liberty to the Operational Creditor to file a fresh petition, after issuing a fresh notice to the Corporate Debtor, under Sub-section (1) of Section 8 and complying the procedure under IBC, 2016.

RAVIKUMAR DURAISAMY MEMBER (TECHNICAL)

Dy. Regr./Asst. Regr/Court Officer/ National Company Law Tribunal, Hyderahad Bench RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)

प्रमणित प्रति CERTIFIED TRUE COPY

केस संख्या CASE NUMBERC PUD 117,19/100/2017 निर्णय का तारिष्य DATE OF JUDGEMENT 27-//20/7

प्रति तैयार किया गया तारीख

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